

Cr. Case No. 5409/2018
STATE Vs. SUKASH CHANDER SHEKHAR @ SUKESH
FIR NO. 100/2017
PS: (Subzi Mandi)

20.08.2026

Present. Sh. Amit Yadav, Ld. APP for the State.
Accused produced from JC.
Sh. Praveen Dabas, Ld. Counsel for the accused.

Vide separate judgment of even date, dictated and pronounced in the open court, the accused Sukash Chandrasekhar @ Sukesh Chandrasekhar is hereby convicted for offences punishable under Sections 170, 189 and 507 of the Indian Penal Code.

Let the convict be heard on the point of sentence on 27.08.2026.

Copy of this Order be given dasti to the convict/ Ld. Counsel for the convict free of cost, forthwith.

Copy of this order as well as judgment passed today be also sent to the Worthy Commissioner of Police, Delhi to look into the investigative lapses as highlighted in the judgment and to also look into the role of Ct. Manjeet, which was conveniently left uninvestigated by all the IOs in the present case.

A report of the Worthy Commissioner of Police be filed before this court within six weeks positively.

Naib court concerned to ensure service of this order as well as the judgment at the earliest for information and compliance.

-2-

At this stage, ld. counsel for convict submits that he be heard on the point of sentence today itself.

Accordingly, arguments on the point of sentence heard today.

The ld. counsel for the convict stated that the court proceed as per law and he has no specific submissions to make.

Ld. APP for the State has sought for the imposition of the most stringent sentence on the convict considering the gravity of the allegations, which have been duly proven.

List for pronouncement of orders on sentence on 27.08.2026 at 2:00 PM.

(HARSHITA MISHRA)
CJM/(Central)/THC/Delhi
20.08.2026